IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

Appeal No. 103/252/PB/2018

IN THE MATTER OF:

Freeplay Energy India Pvt. Ltd.

APPLICANT / PETITIONER

Vs

Registrar of Companies

. . . .

RESPONDENT

SECTION:

Under Section 252(3) of the Companies Act

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:-

Mr. Vishal Yadav, Advocate

For the Income Tax Department:

Mr. Lakshmi Gurung, with Easha

Kadian, Standing Counsel

ORDER

Learned Counsel for the appellant states that a copy of the Paper Book has already been furnished to the Registrar of Companies.

On the oral request made on behalf of the learned Counsel for the petitioner, the Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent.

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V. Sethi 02.02.2018 Amended memo of parties be filed by the petitioner within two days.

Notice of the Appeal returnable on 21st March, 2018.

Ms. Lakshmi Gurung, learned Standing Counsel for Income Tax Department accepts notice. Two copies of the petition be handed over to her during the course of the day. Reply by the respondents be filed within four weeks with a copy in advance to the Counsel for the appellant.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 21st March, 2018.

(M. M. KUMAR) PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)